77

REQUEST FOR RAILWAY SERVICE COM-MISSION OFFICE IN BIHAR

873. SHRI GUNANAND THAKUR; Will the Minister of RAILWAYS be pleased to state:

- (a) whether Government have received any representation for the opening of an office of Railway Service Commission in the State of Bihar; and
 - (b) if so, Government's reaction thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS {SHRI MOHD. SHAFI QURESHI): (a) and (b) A branch office of the Railway Service Commission functions at Danapur in Bihar. Demands have been received for se ting up separate Railway Service Commissions in various States including Bihar and they are being examined.

RIVER VALLEY PROJECTS

874. SHRI GUNANAND THAKUR: Will the Minister of IRRIGATION AND POWER be pleased to state the number of River Valley Projects in the country that have been taken up after 1952 and the expenditure incurred thereon and the extent of implementation thereof so far?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI BALGOVIND VERMA): A Statement giving the requisite information is attached. (See Appendix LXXXIV, Annexure No. 50)

REMUNERATION OF DIRECTORS

875. SHRI HXRSH DEO MALAVIYA: SHRI SARDAR AMJ/D ALI : SHRI HIMMAT SINH :

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) in how many cases a monthly basic remuneratirn o Rs. 4000 aid above has been allowed to Managing Directors and Wholetime Directors under the Con pa-nie; Act during the last 3 years; and
- (b) the names of the Managing Directors and Whole-time Directors who have been

allowed an annual basic managerial remuneration of Rs. 60,000 and above during the last 3 years giving the details regarding:

- (i) Nationality;
- (ii) Group affiliations; and
- (iii) Prerequisites?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI D. R. CHAVAN); (a) Monthly basic remuneration of Rs. 4,fOD'- and above has been allowed in all to 478 Managing Directors and Whole-time Directors under the Companies Act during the last three years *i.e.* from 1-1-70 to 31-12-1972.

(b) Information is being collected and will be laid on the table of the House.

PROSECUTIONS OF BIRLA GROUP COMPANIES

876. SHRI HARSH DEO MALAVIYA: SHRI HJMMAT SINH :

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to stale.

- (a) the names of the companies belong ing to the Birla Group in whose case Govern ment have either considered prosecution or actually launched prosecution during the last 3 years for violation of:
 - (i) Industrial Development Regulation Act:
 - (ii) Capital Issues Central Act;
 - (iii) Companies Act; and
- (b) whether Government propose to hand over any or all of these cases to the Sarkar Commission for investigation?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI D. R. CHAVAN): (a) & (b) Th s information is being collected and will be laid on the Table of the House

PIPELINE Jon FOR MATHURA REFINERY

877. SHRI K. B. CHETTRI ; DR. R. K. CHAKRABARTI :

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :